

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Interlocutory Application No. 15/2012 in Docket No. 23/GT/2011

Coram: Dr. Pramod Deo, Chairperson
Shri S. Jayaraman, Member
Shri V.S. Verma, Member
Shri M. Deena Dayalan, Member

Date of hearing: **28.6.2012**

Subject: Recovery of annual fixed charges to the Chutak HE project (4x11 MW) and Clause-4 of Part-7 of Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 210 for relaxation of operational and/or technical norms of operation.

Petitioners: NHPC Limited, Faridabad

Respondents: Power Development Department, Srinagar, J&K.

Parties Present: Shri S.K.Meena, NHPC
Ms. Gayatri Devi, NHPC
Shri V.K. Singh, NHPC

During the hearing, the representative of the petitioner submitted that Chutak Hydroelectric Project (the generating station) is ready for commercial operation, but the same could not be declared under commercial operation as evacuation system had not been made ready. He also submitted that even if all four units are declared under commercial operation it was possible that only one unit could be run on partial load due to non-availability of local load and non availability of regional /or State grid. The representative further submitted that in view of the special circumstances which are beyond the control of the petitioner, it may be allowed to operate the generating station on reduced load and in isolation mode with relaxed Normative Plant Availability Factor and Design Energy, till full load was available in the network and connected to Regional Grid/State Grid, whichever was later.

2. On a specific query by the Commission as regards the relief sought for in the I.A., the representative of the petitioner clarified that in exercise of the power under Regulation 44 of the 2009 Tariff Regulations, the Commission may allow infirm power to be charged @1.65/kWh as provided under the UI Regulations, 2012 notified by the Commission, allowed the reimbursement of the annual fixed charges through normative capacity charges and energy charges as per actual performance of the generating station and to exempt it from fulfilling the operational and technical standards as

specified in the IEGC Regulations, 2010 till the generating station was connected to Regional/State Grid and availability of full load, which ever was later.

3. After hearing the representative of the petitioner, the Commission directed the respondent to file its reply, on affidavit, to the prayer of the petitioner in the I.A, on or before 24.7.2012, with advance copy to the petitioner, who may file its rejoinder, if any, by 31.7.2012.

4. Matter to be listed for hearing on 7.8.2012

By Order of the Commission

**Sd/-
(T.Rout)
Joint Chief (Law)**